CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70593 of 2018

(Arising out of Order-in-Appeal No.77-ST/APPL/LKO/2018 dated 29/01/2018 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Lucknow)

M/s Indian Institute of Technology, **.....Appellant**

(Lanka, BHU, Varanasi-221005)

VERSUS

Commissioner of Central Excise &

CGST, Allahabad **....Respondent**

APPEARANCE:

A letter on record, for the Appellant
Shri Sandeep Pandey, Authorised Representative for the Respondent

CORAM: **HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)**
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.70179/2023

DATE OF HEARING & DECISION : 08 November, 2023

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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